

| 1 | 2 | 3 | 4 | 5 | 6 |
|---|--------|--|----------------------------|--------------------|--|
| (b) World Bank (Sept. 88 to 31-12-95) | Bombay | Health Posts Post Partum Centrea Medical and Para Medical Functionaries trained. | 108 30 Not Fixed. | 176 27 22190 | The project has been extended to New Bombay Municipal Corporation for Setting up 10 Urban Health Posts, 5 MCH Car Centres and 100 bedded First Referral Units. |

WASTELAND DEVELOPMENT

2164. Prof. Ummareddy Venkateswarlu : Will the Minister of Rural Areas and Employment be pleased to state :

(a) whether a directory is proposed to be maintained of all N.G.O's having liaison or relationship with the Government for Wasteland Development; and

(b) if not, the system being adopted to keep a history of each N.G.O. with the Government ?

The Minister of State in the Ministry of Rural Areas and Employment (Department of Wastelands Development) (Col Rao Ram Singh) : (a) The work of development of wastelands is being promoted through Non-Government Organisations by many Central Government Departments/Ministries like Department of Agriculture and Cooperation, Ministry of Environment and Forests, Department of Rural Employment and Poverty Alleviation, Department of Wastelands Development etc. Each Department promotes the development of wastelands in accordance with the plan schemes and mandate of the Department. The Department of Wastelands Developments maintains a list of Non-Government Organisations involved in the development of wastelands.

(b) The Department of Wastelands Development has up to 31st March, 1995 approved projects for 181 Non-Government Organisations. Each project promoted by Non-Government Organisation is processed separately and its history and sequence of events maintained on a separate file. Information on the performance of each Non-Government Organisation is thus easily accessible.

RESERVATION FOR EX-SERVICEMEN

2165. Shri S. M. Laljan Basha : Will the Prime Minister be pleased to state :

(a) whether the Government have issued any directive to State Government for the welfare scheme to be complied with respect to the reservation for ex-servicemen in the field of education, employment, self-employment and also allotment of wasteland for development and employment; and

(b) if so, the details thereof?

The Minister of State in the Ministry of Defence and Minister of State in the Ministry of Parliamentary Affairs (Shri Mallikarjun) : (a) and (b) The resettlement and welfare of ex-servicemen is the joint responsibility of the Central and the State Governments. The subjects of education, employment in the State Government and allotment of wastland are the

subjects of the State Governments. The Central Government, therefore, cannot issue any directive, in regard to these subjects, to the State Governments. However, the State Governments have been requested from time to time for making suitable reservations for the employment of ex-servicemen in the State Government Departments/Public Undertakings; and to provide for preferential admissions of the children of ex-Servicemen in educational institutions, particularly professional institutions. In the regard to self-employment, the State Governments have been requested to assist the ex-Servicemen in their self-employment ventures by reserving certain percentage of industrial plots/sheds. The State Governments have also been requested to establish ex-Servicemen Corporations to facilitate employment/self-employment of ex-Servicemen.

MALARIA CONTROL

2166. Shri N. J. Rathva : Will the Minister of Health and Family Welfare be pleased to state :

(a) whether the Gujarat Government has sent certain proposals to the Union Government in regard to implementation of National Malaria Eradication Programme in the State,

(b) if so, the details thereof; and

(c) the decision taken thereon by the Union Government so far?

The Minister of State in the Ministry of Health and Family Welfare (Dr. C. Silvera) : (a) to (c) The proposal received relates to a Malaria Control Project with World Bank assistance for which preparatory workshops to facilitate Project formulation have already commenced. The project interalia covers seven States having predominantly tribal population including Gujarat.

[English]

12.00 Hrs

RE: ESCAPE OF LTTE PRISONERS FROM VELLORE FORT IN TAMIL NADU

Shri Mani Shankar Aiyar (Mayiladuturai) : This is about the question of the LTTE. Mr. Speaker Sir, I am sure, all sections of the House will share my concern at the very unfortunate event which took place yesterday, the Independence Day of India, when no less than 43 militants, certified terrorists, escaped from a jail in Tamil Nadu. I am not sure whether I

am accurate in referring to the place where they were kept as a jail because the Director General of Police of Tamil Nadu, Mr. Dewaram is quoted in today's newspapers as saying that these militants were not actually held in a jail, but in a camp. If this statement of Mr. Dewaram, who is incidentally my batch mate in the Police Service, is a reflection of the attitude of the Tamil Nadu Government to the question of the detention of these certified terrorists, then I am not surprised at the event that has taken place. It is shocking that in a camp where these militants are held, where attempts have been made in the past to get individuals to sneak out of the camp, that for a period of several months similar attempts should have been made by other inmates of the camp and a tunnel should be dug in a manner that is reminiscent of some kind of a sensational film, a tunnel should be dug, huge mounds of mud and sand should be taken out of these tunnels, put up as a kind of mound on the side inside the cells where these people were supposed to stay and nobody in the jail administration asks himself the question why a huge mound of sand or mud which is there to be seen today was not to be seen yesterday. Then, the only reason why every single militant from that camp did not escape was that some of them chose to stay behind. I am not surprised that some of them chose to stay behind. Inside this camp, these militants were allowed to roam about freely. I am citing, not quoting, what the police officers of Tamil Nadu in charge of that place of detention have said. They roam around freely, they meet with each other, they are given excellent food by the Tamil Nadu Government and therefore some of them say rather than escape outside, I am going to stay inside. This is the mental attitude that has informed the detention of these terrible terrorists.

I, for one, am unable to understand such a lackadaisical attitude being taken in view of the fact that LTTE killed Rajiv Gandhi in no State other than Tamil Nadu itself. It was upon the sacred soil of the land where my forefathers were born and from where I have the honour to be elected that my leader Rajiv Gandhi met his end. That end was brought about owing to virtual connivance between the then Tamil Nadu Government and the LTTE. I make this statement with full responsibility because when I say that there was connivance between the then Tamil Nadu Government with the LTTE, I am citing no more more than the present Chief Minister and present Home Minister of the Government of Tamil Nadu. You would recall that in June 1990 there took place the assassination of Mr. Padmanabhan of Sri Lanka who had taken refuge with us. This assassination was conducted by a hit squad of the LTTE. At that time all the assassins involved, all the conspirators involved, a team of at least 13 people, were allowed to escape from Madras, get right down to Vedaranyam and out into Sri Lanka.

It was the present Chief Minister and Home Minister of Tamil Nadu who was then a leading voice in the Opposition who condemned this and said that those who were unable to capture the people who had committed such an outrageous crime should not be allowed to run the Government. It was because of the total failure of the then government to act upon what the then Leader of the Opposition in Tamil Nadu was saying that resulted in a cumulation of events which led, eventually in January 1991, to the Union Government of India taking a decision—that the then Government of Tamil Nadu which was having a huge majority in the Assembly had to be dismissed because it was incapable of maintaining law and order in the State and incapable of

capturing criminals responsible for the kind of outrage that had taken place on Mr. Padmanabhan.

I am today left with no alternative but to remind the Tamil Nadu Chief Minister who is also the Tamil Nadu Home Minister of the stand that she herself took from June 1990 to January 1991 in respect of the action to be taken against the LTTE militants. The then Leader of the Opposition is today the Home Minister of Tamil Nadu. She is the Home Minister of Tamil Nadu not owing to the volition of anybody else; it is her own decision to keep the Home Portfolio to herself; and she kept the Home Portfolio to herself. She has explained on more than one occasion that because it was extremely necessary to rid the soil of Tamil Nadu, indeed the sacred soil of India, of the threat of these very same militants who were eventually not even lodged in a properly secured jail, but allowed to sit in a camp that was run almost like a 'holiday camp'; and from there 43 of them are enabled to escape.

A judicial inquiry has been ordered into the event. Has a judicial inquiry been ordered into the lackadaisical attitude of the Chief Minister and Home Minister who had taken upon herself, at her own instance and on her own volition, the responsibility for ensuring that these militants should be kept detained? The nature of the crimes they had committed is far far more heinous than that of several Union Ministers who in this assembly here in this Parliament have been asked to be held accountable for the actions that they and those below them have taken.

In this particular case, I would hope that all the Members of the Opposition would, in keeping with the principal of accountability for the kinds of action that have been taken, first admit the seriousness and the heinousness of allowing these militants to go and therefore, demand along with us that there should be an immediate resignation of her....*(Interruptions)* Madam, you will have your opportunity to speak....*(Interruptions)* I demand on the floor of the House that the Chief Minister and Home Minister of Tamil Nadu should immediately tender her resignation for dereliction of duty....*(Interruptions)* There are many people in the Anna DMK Party, including Mr. Janardhanan standing there, who are far more capable of being the Chief Minister of Tamil Nadu than that lady is. If she refuses to resign then I demand that the Union Government, acting on the precedent that was set in January 1991 at the behest of the same Kumari Jayalalitha, take action to remove this government under Article 356 of the Constitution.

One way or the other, whether it is to announce the resignation of the Chief Minister and Home Minister of Tamil Nadu or to announce that action is being taken by the Union Government to preserve the integrity of this country under Article 366 of the Constitution. I demand that the Home Minister make a statement in this House on this subject before the House rises for the day. Thank you, Sir....*(Interruptions)*

Shri M. R. Kadambur Janarthanan (Tirunelveli) : Hon. Speaker, Sir, the hon. Member had told earlier that in Padmanabhan's case, totally all have escaped. But he will accept today that all did not escape and out of 43, 11 persons have been nabbed....*(Interruptions)*

Shri Mani Shankar Aiyar : Let her therefore resign three-quarters than !....*(Interruptions)*

Shri M. R. Kadambur Janarthanan : Out of 43, 11 persons have been nabbed....*(Interruptions)*

Shri Mani Shankar Aiyar : There are also 55 others who are sitting inside the 'holiday camp' that they are running. They are incapable of running this Government.

Shri M. R. Kadambur Janarthanan : The persons, who are suspected to be LTTEs, are not prisoners....*(Interruptions)*

Shri Mani Shankar Aiyar : I would like the House to take note of what he says....*(Interruptions)*

Shri M. R. Kadambur Janarthanan : Please have patience to hear the facts....*(Interruptions)* We are living in Tamil Nadu.

Shri Mani Shankar Aiyar : I have lived in this country. And Tamil Nadu is only a part of India.

Shri M. R. Kadambur Janarthanan : The suspected LTTEs are not prisoners....*(Interruptions)*

Shri Mani Shankar Aiyar : It is unbelievable....*(Interruptions)*

Shri M. R. Kadambur Janarthanan : I want to go on record that the State Government is not empowered under the Foreigners' Act to imprison escaped militants and since under section 3(2)(e) of the Foreigners' Act it can only restrain the movement of foreigners, the State Government was forced to keep the suspected militants in special camps only. The power to imprison foreigners under section 3(2)(g) of the Foreigners' Act is vested with the Union Government. Despite repeated requests of the Government of Tamil Nadu to the Union Government to amend the Act and empower the State Governments to imprison foreigners under section 3(2)(g), there was no response. The State Government even went to the extent of sending a proposal with names of the persons who needed to be imprisoned under the Foreigners Act to the Union Government requesting for necessary orders. Unfortunately this proposal was also not accepted by the Government of India till date. Even during March, 1995, the Hon'ble Chief Minister of Tamil Nadu expressed her difficulty in the State Assembly and urged upon the Government of India to accept that proposal.

Special Camps are not definitely prisons nor the inmates of the camps militants and in fact majority of them do not have any militant background. Even the slightest excess will get politicised by political parties and get condemned by the National Human Rights Commission and other voluntary organisations championing the cause of human rights.

Further, I want to submit to the House that the Hon'ble Chief Minister, after having reviewed the law and order situation in the State, placed the Superintendent of Police, Arcot-Ambedkar District and the Deputy Superintendent of Police under suspension.

The Hon'ble Chief Minister immediately ordered for a judicial inquiry to be held by a sitting judge of the Madras High Court to find out the circumstances that led to the escape of the LTTE cadres from the Special Camp at Vellore. The Chief Justice of the Madras High Court has been addressed to nominate a

Judge for the above purpose.

Now, I want to tell facts to the House. He told that the then Chief Minister was responsible for the murder of Padmanabhan. Our leader condemned the incident.

Then, there was an assassination of 17 fellows....*(Interruptions)* Eleven people have been nabbed....*(Interruptions)* The Central Government has not acted swiftly. But in democracy, our Chief Minister has taken whatever action was possible.

Now they want to politicise the matter. I request the hon. Member that it is not a threat to Tamil Nadu alone but it is threat to India....*(Interruptions)*

Shri Mani Shankar Aiyar : She is a danger to India.

Shri M. R. Kadambur Janarthanan : It is not a question whether Dr. Jayalalitha will be the Chief Minister or anybody else. Even, Mr. Mooppanar can become the Chief Minister by hook or crook....*(Interruptions)* Therefore, I request the House not to politicise the matter. Let us support the Tamil Nadu Government....*(Interruptions)* I know the sea coast....*(Interruptions)*

Dr. N. Murugesan (Karur) : It will be very difficult for the State Government to act whoever be the ruling party—unless the Central Government is in full cooperation with the State Government. Our Chief Minister has requested the Central Government so many times to act in this regard but it did not take care of such requests. What action have you taken so far against Kashmir militants?....*(Interruptions)*

Shri M. R. Kadambur Janarthanan : I request the Central Government to at least consider the proposal which has the names of the persons who need to be imprisoned under the Foreigners Act alongwith whatever Tamil Nadu Assembly has written to it. Please do not tie our hands. Please release our legally to act correctly. This is not the question of LTTE alone....*(Interruptions)*...I want to know one thing from the congress side. One Member went to Jaffna illegally and returned from there. He stayed there for three days with Mr. Prabhakaran. He had told about the problem in the Trichy Conference....*(Interruptions)*...Yesterday, he has given a statement as: "Naazhai Nadu Nadungum"....*(Interruptions)*

Dr. (Shritmati) K. S. Soundaram (Tiruchengoda) : Initially, you were the people who encouraged the militants....*(Interruptions)*

Shri M. R. Kadambur Janarthanan : I therefore request the Central Government not to politicise the matter. It is a national matter; it is a national calamity. I hope the House will understand the seriousness of the matter and solve the problem....*(Interruptions)*

Dr. (Shritmati) K. S. Soundaram : How can you ask about our cut-outs? That is our will and pleasure. Only after seeing the cut-out of our Chief Minister, you have erected the cut-out of Prime Minister in Delhi. When you are following the culture of the people of Tamil Nadu, how can you criticise about our Chief Minister's cut-out?....*(Interruptions)*

[Translation]

Shri Nitish Kumar (Barh) : Mr. Speaker, Sir, why is Mani Shankarji disturbing in between. He stands to speak on every point due to which we cannot listen to others' view point....
(Interruptions)

Shri Mani Shankar Aiyar : Please excuse me. We fellow Tamilians are discussing our internal issue....(Interruptions)

Mr. Speaker : Please sit down.

(Interruptions)

[English]

Shri Arjun Singh (Satna) : Sir, I fully share the anguish of my friend. Shri Mani Shankar Aiyar and I would like the House to appreciate that this is not a battle of cut-outs; this is a battle being fought, I must confess, unequally between the forces that are out to destabilise the country, who are responsible for the assassination of our former Prime Minister and who, even today, with impunity and challenge get away from the rigors of law which this House is fully aware of. This is not the first instance that has taken place. Many people, Sir, who are directly involved in the assassination, in the total conspiracy, have been able to escape. Some committed suicide. I must confess and I would like my dear friend, Shri Mani Shankar Aiyar also to appreciate that what we are witnessing is something much more serious than is being made out by all of us together. I wish the hon. Home Minister and even the Prime Minister, who just walked out as this subject was brought up, were here....(Interruptions)....I am sorry, I should not have taken his name, Sir.

Mr. Speaker : But he did it before it was started.

Shri Arjun Singh : Just a second before it started ...
(Interruptions)

Shri P.C. Chacko (Trichur) : Why are you misleading the House unnecessarily?

Shri Arjun Singh : I am not misleading. I am sitting here.

Mr. Speaker : Anyway, leave that point.

Shri Arjun Singh : That is not the point, Mr. Chacko.

The point is we want, this House wants and this country wants a solemn assurance from the Government that is responsible to this House. Action taken in Tamil Nadu is also something which lies in the domain of this Government. Let them come out as to what they think is happening there; let them come out with what they want to do and I am sure the House will give them full support for it.

But if there is silence, an enigmatic silence, disdain, indifference, then what do we do? Will this happen tomorrow to those prisoners who are facing trials in the designated courts? If the same kind of tunnel is dug and some of the Prime accused who are facing trials there escape, then what shall we do? Will we fight about cut-outs will we fight about what we feel about each other? But the mischief would have been done.

I would like to make a very humble request, through you, Sir, that this is a matter which deserves utmost seriousness and the Home Minister or the Prime Minister must make a statement in this House giving a full picture assuring this House that whoever is responsible for this particular incident will be held responsible, accountable and also assuring that those people who are facing trials in the designated courts will not be allowed to dig a tunnel and get away and flee the justice of this country.

Shri Mani Shankar Aiyar : What about the resignation of Ms. Jayalalita?...
(Interruptions)

Shri Arjun Singh : Let him do it....
(Interruptions)

Shri M. R. Kadambur Janarthanan : For what purpose are you asking the resignation?...
(Interruptions)

Shri Jaswant Singh (Chittorgarh) : Mr. Speaker, Sir, at the very outset I must share my concern about the escape of the under-trials. I have no reason to believe that the under-trials who escaped from the Tamil Nadu were not the terrorists. They were imprisoned as suspected terrorists or rather suspected militants. Escape of 43 persons, even if they are suspected militants, is a very serious matter. This is one part of it.

I will proceed further by saying that the second part to which both the hon. Shri Mani Shankar Aiyar and a very senior Member of this House, Shri Arjun Singh have referred as to how India has become the hinterland of an ethnic struggle in Sri Lanka and how the ethnic struggle of Sri Lanka has now spilled over into India is a much larger question. If we were to start apportioning blame about the causes of it, about who has really brought about this situation in India, then that would be altogether a different debate and it would open up many chapters starting from many former Prime Minister to the present day, it is better not to take up now.

Thirdly, on the question about the resignation about which the hon. Member was rather liberal in demanding. I think the question of escape....

Mr. Speaker : Do we need to discuss it?

Shri Jaswant Singh : I am not discussing about the resignation; but am pointing out that I would like to share my views. Notwithstanding the fact that the escape of prisoners is a very serious matter, there is another another equally serious matter. Take for example, walking out of India with impunity of a man like Mast Gul who for months occupied the Charare-sharief, burnt it down and nobody is yet made accountable.

If he starts asking for resignations, I do not know how many heads would roll. Secondly, repeatedly in the North-East of India—the Home Minister of State knows very well—the NSCN is carrying ambushes both in Manipur and Nagaland and walking with impunity into Myanmar and elsewhere. What is happening in the North-East and in Assam is a matter of equally great worry. Self-proclaimed terrorists are there who have raised the flag of insurgency in the North-East. In Jammu and Kashmir they are defying the nation, defying the State. But not one person from the Treasury Benches, from this illustrious Government is to be accountable.

Therefore, when we talk liberally about the resignation, I think this should be even-handed. The matter of escape is a very serious matter and the Union Home Minister would do well to come to the House and share the details with us.

[Translation]

Shri Sharad Yadav (Madhepura) : Mr. Speaker, Sir, I agree with the question raised in the House that 43 persons fled from there. The arrest of 43 persons shows that the Government had certainly some doubts against them. It is a form of terrorism which has taken the whole country in its grip but it is not the right time for a detailed discussion on it. Shri Mani Shankar Aiyarji demanded resignation on it reluctantly. I do not think that he was serious about it. He should have advocated his viewpoint strongly and perhaps this was the reason behind the resignation demand but if the matter pertains to Tamilnadu only.....

Shri Saifuddin Choudhury (Katwa) : They are demanding to sit together.

Shri Sharad Yadav ; May be, he may join the company after quitting the Government. I would like to say and Jaswant Singhji has also said that if the resignation was demanded on the issue as to how many persons escaped, it would involve much time. The terrorism is prevailing in the whole country(Interruptions). I admit that every country has to face challenge....(Interruptions)*

Shri Nitish Kumar : Mr. Speaker, Sir while sitting here he has stated some thing about all the Members of Parliament. Please keep a note of it that it should not go on record.

[English]

Mr. Speaker : That is not going on record. Let it not go on record.

[Translation]

Shri Sharad Yadav : It is good that Kashmir issue will be taken up today. It will be discussed in detail. It is known to everyone as to how the condition is worsening there. Jammu which was a peaceful area, has also come under its grip and the situation there has become very serious. The terrorism which started from Punjab, North-East and Assam, has now engulfed the whole country.

Mr. Speaker, Sir, this issue is not related to any party, this challenge has to be faced by the entire country. The country is, at present faced with many serious evils but it has not to lose its heart and has to face them bravely. If we are not fully alert and our preparations are not upto the mark, we will fail to meet those challenges. I was very sorry to read the Statement of the Commissioner on 15th of August.

[English]

Mr. Speaker : There are many other points.

[Translation]

Shri Sharad Yadav : Mr. Speaker, Sir, Mani Shankarji

has taken much time whereas I have taken hardly one and half minutes time.

Mr. Speaker : Alright. There are other points also.

Shri Sharad Yadav : Yesterday, when I was watching TV, the Commissioner Sahab, who was preparing for 15th August celebrations, warned that the place could be hit by missile any time. I do not take this matter very seriously. Even if a missile hits the place, we have enough population. Today, our population has touched the figure of 90 crore. We should embolden ourselves. If a bomb can create a terror in our mind, it will be difficult for country to survive. We make hue and cry every day that the country has been disintegrating. We are peculiar type of weak people. We have been blessed with the country in its present shape after thousands of years. The need of the hour is that we should show our grit. Demanding resignation is not going to help. Resignation is not needed at present. You should face this problem with determination. The enormous population of our country can fight for years together and even after our death, many people will survive to administer the country. I would like to request all of us to prepare ourselves strongly and engage ourselves to save the country.

[English]

Mr. Speaker : Is the Government interested to respond?

The Minister of State in the Ministry of Home Affairs (Shri Rajesh Pilot) : Sir, it is a fact that this incident has happened in the early hours of 14-15 August at a special camp from where 43 inmates, who were suspected of having some connections with the LTTE, escaped. Out of them, 11 were traced. While arresting two of them committed suicide. We are in touch with the State Government.

As all Members have shown their concern, we have also shown our concern. I had flown to Madras 8-9 months back and had a long discussion with the Hon. Chief Minister. We said that whatever could be done by the Central Government would be done in terms of provision of additional paramilitary forces, in terms of modernisation of the police system, in terms of providing some additional help from Coast Guards and the Navy etc. We discussed all that. We tried to do the maximum that the Central Government could do in terms of finance also. Some modernisation plan has been given and Rs. 10 crore were sanctioned immediately. Another plan has come. We are helping them further so that the Government of Tamil Nadu does not have to face financial burden to the extent that this problem cannot be sorted out. But it is also a fact that these incidents have taken place frequently during the last 3-4 years. Let us accept it....(Interruptions)....

Shri M. R. Kadambur Janarthanan : What about the amendment of the Act, Sir?...(Interruptions)

Shri Rajesh Pilot : I am coming to that. As the whole House and all the hon. Members have shown concern irrespective of their parties, it is a problem concerning the whole nation. If this does not stop, it is going to disturb the whole nation in some form or the other. You must have been reading in the newspapers of the coordination among groups like ULFA, LTTE, and JKLF. Even others are trying to coordinate so that they can have combined operations. The Government has taken

*Not recorded.

many steps to curb them at the root itself. It is the first time that the Coordination Committee of Southern States is also functioning very nicely. A lot of inputs which come from the Intelligence agencies are shared immediately with the State Government so that they do not lack information and coordination.

It is a serious matter, Sir, and I will come to the House—I have seen the concern of the whole House—with a statement on behalf of the Government, informing actually how it happened, what all remedial measures were taken by the State Government as reported by them, and what all we had been telling them to do. The House is aware of the effort the Central Government is making and further efforts that needed to be made. I will come to the House with a statement on behalf of the Government explaining the total position as to what has been done and what is being done by the Central Government in coordination with the State Government.

Sir, this issue concerns the whole nation and I share the spirit behind the statements of the Members. We shall not lag behind and shall not leave any stone unturned to curb the activities of these organisations at the root level....(Interruptions)....

Shri Hari Kishore Singh (Sheohar) : I want clarification on one point.

Mr. Speaker : No, clarifications please.

Shri Hari Kishore Singh : I want to know whether it is a Holiday Home or a jail. It has been alleged by Shri Mani Shankar Aiyar that it is a Holiday Home rather than a Security Prison. I want to know if it is a fact, or not?

Shri Rajesh Pilot : I will clarify that point. It is called a Special Camp and there are precautions taken. It is not a Holiday Home that the inmates go out and come back whenever they want. They are detained there.

Shri Hari Kishore Singh : That has been alleged by Shri Mani Shankar Aiyar.

Shri Rajesh Pilot : That is what the hon. Member has said but I feel as the Minister that whenever you have a camp, there are restrictions on it, and specially when it is a detention camp, there has to be a restriction. I will come with a statement giving all the details to the House whenever the Hon. Speaker wants....(Interruptions)....

Mr. Speaker : You please discuss this matter. Probably you would be able to get some information; give some information you have by some method....

12.34 hrs.

RE: MID-TERM APPRAISAL OF THE EIGHTH FIVE-YEAR PLAN

[Translation]

Shri Atal Bihari Vajpayee (Lucknow) : Mr. Speaker, Sir, you must be remembering that when the Monsoon Session

began, it was discussed as to which were the issues likely to be taken up. The treasury bench was also party to that discussion. Even opposition was eager to discuss the 'Mid Term Appraisal' of Eighth Five Year Plan which could not be discussed for the last three years.

Mr. Speaker, Sir you have been willing from the very beginning that the House should get an opportunity to discuss the mid-term appraisal. We thought that time and date would be fixed in this regard but the situation has taken a new turn on 3rd August, 1995. A question was asked by my friend Shri Rajnath Sonkar Shastri ji and Shri Rajesh Kumar ji about the mid term appraisal which was replied to by Shri Girdhar Gamang. Time and again.....(Interruptions) Now this 'O' is not here in the name which has been mentions in that....(Interruptions)

Shri Saifuddin Choudhury (Katwa) : 'Go' has been removed.

Prof. Prem Dhumal (Hamirpur) : The astrologer must have said that it should be removed.

Shri Atal Bihari Vajpayee : 'Go' has been removed.

Mr. Speaker, Sir, you must be remembering that this matter was raised time and again as to where is the mid-term appraisal, why mid-term appraisal was not carried out? Mr. speaker, Sir, I would like to quote what you had said :

[English]

The Member wants to know, the House wants to know why the mid-terms appraisal is not done on time.

[Translation]

This was replied by Shri Girdhar Gamang.

[English]

It was delayed because we have to consult the States also.

[Translation]

Further, he had said :

[English]

We discussed this in our internal meeting. A full Planning Commission meeting is yet to be fixed.

[Translation]

When flurry of questions were lashed on him, the hon. Minister said, I quote :

[English]

On the appraisal of the Eighth Plan, internal discussions are going on and after that we will have a full-fledged meeting of the Planning Commission and then the NDC meeting.

[Translation]

Again I will come to the House.

It is apparent that you had expressed dissatisfaction with the delay in preparing an appraisal and House was also not agreeable to this kind of delay, but one new fact has come